

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1029/(MAH)/2017

CORAM:

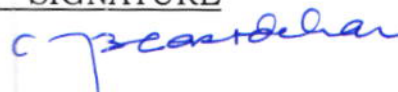
Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2018

NAME OF THE PARTIES: Pramod Kapse & Other
V/s
Phadnis Properties Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	MILIND KASODEKAR	RESOLUTION PROFESSIONAL	

COMMON ORDER

CP 1028/I&BC/NCLT/MB/MAH/2017
CP 1029/I&BC/NCLT/MB/MAH/2017

1. The Learned Resolution Professional Mr. Milind Kasodekar appeared and stated his name is proposed by the Committee of Creditors. The said proposal is hereby confirmed.
2. Since the Insolvency Professional has been appointed, therefore he is directed to take the Statutory steps to commence the Resolution Process by advertising in the newspapers and revert back with the latest progress of Resolution Plan.
3. Registry is directed to refer the name of the substituted Insolvency Professional to IBBI, New Delhi.
4. Matter adjourned to **31.01.2018**.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date : 08.01.2018

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Sd/-

M.K. SHRAWAT

Member (Judicial)